

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 724**  
**TO BE ANSWERED ON 07.02.2024**

**HALAL CERTIFICATION ON NON-VEG. PRODUCTS**

724. SHRI RANJEETSINGH NAIK NIMBALKAR: SHRI SUDHAKAR TUKARAM SHRANGARE: SHRI NARANBHAI KACHHADIYA: SHRI DILIP SAIKIA: SHRI BIDYUT BARAN MAHATO: SHRI DEVJI M. PATEL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether certain private bodies have been authorized/mandated for issuing Halal Certification on Veg and Non-veg products for the purpose of sale in the country as well as for export to foreign countries particularly Islamic countries;
- (b) if so, the details thereof along with the mandate granted to them for issue of such certificates;
- (c) if not, the reasons for allowing such unauthorized Halal authorization; and
- (d) the details of the remedial steps taken by the Government in this regard?

**ANSWER**

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री**  
**(श्री अश्विनी कुमार चौबे)**

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) : National Accreditation Board for Certification Bodies (NABCB), Quality Council of India (QCI) had granted accreditation to the following private Certification Bodies as per International Standard ISO/IEC 17065 under India Conformity Assessment Scheme (i-CAS) for Halal Products:

1. Halal Shariat Islamic Law (HaSIL) Board, Lucknow
2. Jamiat Ulama-I-Hind Halal Trust, New Delhi
3. JUHF Certification Pvt. Ltd., Mumbai

The detailed scope of accreditation as granted by NABCB to the above mentioned three private bodies is given at **Annexure I, Annexure II & Annexure III** respectively.

(b) to (d) : Directorate General of Foreign Trade (DGFT) vide notification No. 03/2023 dated 6 April 2023 has empowered NABCB to accreditate Halal Certification Bodies for exports of Meat and Meat Products under the “India Conformity Assessment Scheme (i-CAS) for Halal Products” and to take remedial step to minimize unauthorized Halal Certifications in India. A copy of the notification dated 06.04.2023 is attached as **Annexure IV**. Further, as per DGFT Trade Notice No. 25/2022-23 dated 17 January 2023, Agricultural & Processed Food Products Export Development Authority (APEDA) is designated as the overall monitoring agency for the purpose of Halal Certification for exports of Meat and Meat Products.

The remedial steps to minimize unauthorized Halal Certification in India are:

- All meat and meat products to be exported as “halal certified only if it is produced, processed and packed under a valid certificate issued by a Certification Body duly accredited by NABCB, QCI under India Conformity Assessment Scheme (i-CAS)-Halal.
- The export consignments to countries where there is a regulation on Halal, the producer/supplier/exporter shall meet the importing country’s regulations and hold a valid certificates issued by Halal Certification bodies.
- The Certification Bodies shall follow the procedure laid down as per the i-CAS-Halal.

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**ANNEXURE REFERRED IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO.724 FOR 07.02.2024 REGARDING HALAL CERTIFICATION ON NON-VEG. PRODUCTS.**

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Pc 025 Halal Shariat Islamic Law (HaSIL) Board

Flat No. 402, 3rd Floor, K.F. Tower, Near Charak Hospital,  
Address Hardoi Road, Almasbagh, Baraura, Husainbadi, Post  
Chowk, Lucknow 226003, Uttar Pradesh, India

Contact Person Mohd Moazzam

Designation Secretary General

Tel +91-8299157668

Fax

Email ID hasil17006S@ gmail.com

Website www. hasilboard.com

Valid From 31 August 2021

Valid Upto 30 August 2024

Accreditation Standards ISO/IEC 17065:2012

IAF Scope	Products/ Processes covered under the scope	Description of Scheme	Normative document(s) [Standard(s)/ Regulation(s) etc]
03 Food Products	Production, preparation, handling and storage of Halal Food products	Certification Scheme Halal-e-HaSIL Issue 04, Rev. 02 Dt. 01 Jan 2021	MS 1500:2019 read with Schedule 4 of FSSAI Licensing Regulations
	Processing of Halal Food products	Certification Scheme Halal-e-HaSIL Issue 04, Rev. 02 Dt. 01 Jan 2021	MS 1500:2019 read with Schedule 4 of FSSAI Licensing Regulations for process certification other than manufacturing
	Halal Food Products	Scheme for Certification GSO 2055-1:2015 Halal Food: General Requirements	GSO 2055-2:2021 — General Requirements for Halal Certification Bodies
	Halal Meat & Meat Products	India Conformity Assessment Scheme (i-(CAS)	Part-C “Requirements for Halal Certification Bodies”

		for Halal Products (March 2023)	<a href="https://qcin.org/i-cas">https://qcin.org/i-cas</a>
	1. HSC 0201 - Meat of Bovine Animals, Fresh & Chilled		
	2. HSC 0202 - Meat of Bovine Animals, Frozen		
	3. HSC 0204 - Meat of Sheep or Goats, Fresh, Chilled or Frozen		
	4. HSC 0206 — Edible Offal of Bovine Animals, Sheep, Goat, Fresh Chilled or Frozen		
	5. HSC 0207 — Meat and Edible Offal of the Poultry of Heading No.01.05, Fresh Chilled or Frozen		
	6. HSC 0210 — Meat/Edible Meat Offal, Salted, In Brine, Dried Smoked; Edible Flours and Meals of Meat/Meat Offal		
	7. HSC 1601 — Sausages and Similar Products of Meat, Meat Offal, Food Preparation Based on These Products		
	8. HSC 1602 — Other Prepared or Preserved Meat, Offal		

**ANNEXURE - II**

**ANNEXURE REFERRED IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO.724 FOR 07.02.2024 REGARDING HALAL CERTIFICATION ON NON-VEG. PRODUCTS.**

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PC 034                      Jamiat Ulama-l-Hind Halal Trust

Address                    1, Bahadur Shah Zafar Marg, New Delhi- 110002,India

Contact Person          Mr. Niaz Ahmed Farooqui

Designation              CEO

Tel                          +91-9312228470, +91-9811570946

Fax                          +91-9312228470, +91-9811570946

Email ID                  jamiathalaltrust@gmail.com

Website                  <https://www.jamiathalaltrust.org/>

Valid From                08 August 2023

Valid Upto                07 August 2026

Accreditation Standards    ISO/IEC 17065:2012

IAF Scope	Products/ Processes covered under the scope	Description of Scheme	Standards/Regulations/ Normative document(s)
IAF Scope 03	Meat & Meat Products	Conformity Assessment Scheme (i-CAS) for Halal Products (March 2023)	Part-C “Requirements for Halal Certification  Bodies” <a href="https://qcin.org/i-cas">https://qcin.org/i-cas</a>
	1. HSC 0201 — Meat of Bovine Animals, Fresh &		

	Chilled		
	2. HSC 0202 — Meat of Bovine Animals, Frozen		
	3. HSC 0204 — Meat of Sheep or Goats, Fresh, Chilled or Frozen		
	4. HSC 0206 — Edible Offal of Bovine Animals, Sheep, Goat, Fresh Chilled or Frozen		
	5. HSC 0207 — Meat and Edible Offal of the Poultry of Heading No.01.05, Fresh Chilled or Frozen		
	6. HSC 0210 — Meat/Edible Meat Offal, Salted, In Brine, Dried Smoked; Edible Flours and Meals of Meat/Meat Offal		
	7. HSC 1601 — Sausages and Similar Products of Meat, Meat Offal, Food Preparation Based on These Products		
	8. HSC 1602 — Other Prepared or Preserved Meat, Offal		

**ANNEXURE REFERRED IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO.724 FOR 07.02.2024 REGARDING HALAL CERTIFICATION ON NON-VEG. PRODUCTS.**

PC 037 JUHF Certification Pvt. Ltd.

Address Ground Floor, Khidmat Charitable Trust, Imamwada Road, Umerkhadi, Chinchbunder, Mumbai — 400009, Maharashtra, India

Contact Person Mr. Gulzar Ahmed Azmi

Designation Director

Tel +91-9321222774

Fax

Email ID contact@halalhind.com

Website www.halalhind.com

Valid From 22 November 2023

Valid Upto 21 November 2026

Accreditation Standards ISO/IEC 17065:2012

IAF Scope	Products/ Processes covered  under the scope	Description of Scheme	Standards/Regulations/ Normative document(s)
<u>IAF Scope 03</u>	<u>Halal Meat &amp; Meat Products</u>	<u>Part-C “Requirements for Halal Certification Bodies” <a href="https://qcin.org/i-cas">https://qcin.org/i-cas</a>.</u>	<u>India Conformity Assessment Scheme (i- CAS) for Halal Products (March 2023)</u>
<u>Food Products (Food chain category CV — Slaughter House)</u>	1. HSC 0201 — Meat of Bovine Animals, Fresh & Chilled		
	2. HSC 0202 — Meat of Bovine Animals, Frozen		
	3. HSC 0204 — Meat of Sheep or		

	Goats, Fresh, Chilled or Frozen		
	4. HSC 0206 — Edible Offal of Bovine Animals, Sheep, Goat, Fresh Chilled or Frozen		
	5. HSC 0207 — Meat and Edible Offal of the Poultry of Heading No.01.05, Fresh Chilled or Frozen		



**ANNEXURE REFERRED IN REPLY TO PARTS (b) to (d) OF LOK SABHA UNSTARRED QUESTION NO.724 FOR 07.02.2024 REGARDING HALAL CERTIFICATION ON NON-VEG.PRODUCTS.**

MINISTRY OF COMMERCE AND INDUSTRY  
(Department of Commerce)  
(DIRECTORATE GENERAL OF FOREIGN TRADE)  
NOTIFICATION  
New Delhi, the 6th April, 2023  
No. 03/2023

Subject : Streamlining of Halal Certification Process for Meat and Meat Products,

S.O. 1677(E).—In exercise of powers conferred by Section 3 read with section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby amends the policy conditions for Meat and Meat Products:

2. Products covered for the purpose of this Notification are as under:

SL.No.	HS Code	Commodity	Policy Conditions
1	0201	MEAT OF BOVINE ANIMALS. FRESH AND CHILLED	Meat and meat products shall be allowed to be exported as "Halal certified", only if produced, processed and/or packaged in a facility having a valid certification under the "India Conformity Assessment Scheme (i-CAS)- Halal" of the Quality Council of India (QCI), issued by a Certification Body duly accredited by the National Accreditation Board for Certification Bodies (NABCB) as per the guidelines issued/amended from time to time. i-CAS Halal and the guidelines can be accessed at <a href="https://qcin.org/i-cas">https://qcin.org/i-cas</a> . the procedure for export of non-halal certified meat and meat products will remain unchanged.
2	0202	MEAT OF BOVINE ANIMALS FROZEN	2. The export consignment(s) to countries where there is a Regulation on Halal

			producer/supplier/exporter shall also meet__ the importing country's requirements 'regulations. as applicable, and shall hold valid certificate(s) issued by Halal certification bodies approved under the national halal system of the importing country. In such cases, the Halal certification under i-CAS Halal shall be initially voluntary on the part of the producer/supplier/exporter.
3	0204	MEAT OF SHEEP OR GOATS. FRESH, CHILLED OR FROZEN	3. All existing Halal certification bodies shall have six months' time from the date of issue of this notification to seek accreditation from NABCB for i-CAS Halal.
4	0206	EDIBLE OFFAL OF BOVINE ANIMALS, SHEEP, FOAT, FRESH CHILLED OR FROZEN	4. All existing export units, including those already registered with APEDA as members shall have six months' time from the date of issue of this notification for registering themselves at dedicated and integrated online portal for meat exports developed by APEDA.
5	0207	MEAT AND EDIBLE OFFAL OF THE POULTRY OF HEADING NO. 01.05. FRESH CHILLED OR FROZEN	5. The export will however be subject to the foreign trade policy as issued/amended by DGFT from time to time.
6	0210	MEAT/EDIBLE MEAT OFAL. SALTED IN BRINE. DRIED SMOKED, EDIBLE FLOURS AND MEALS OF MEAT/MEAT OFFAL	
7	1601	SAUSAGES AND SIMILAR	

		PRODUCTS OF MEAT. MEAT OFFAL. FOOD PREPARATION BASED ON THESE PRODUCTS	
8	1602	OTHER PREPARED OR PRESERVED MEAT OFFAL	

4 THE GAZETTE OF INDIA : EXTRAORDINARY [PART II—SEC. 3(11)]

3. Effect of this Notification: Policy conditions for Halal Certification Process for Meat and Meat Products is notified.

[F. No. 01/91/171/166/AM21/EC]

SANTOSH KUMAR SARANGI, Director General of Foreign Trade Ex-Officio Addl. Secy.

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